

3. Adequate quantities of insecticides/anti-malaria drugs are being supplied for putting down the focal outbreaks;

4. Radical treatment is being given to all malaria cases detected;

5. Malaria has been declared as a notifiable disease by the State Government;

6. The State Government proposes to spray the whole of the State with DDT/BHC in 1973-74.

### Reorientation of Medical Education for Rural Community

4585. SHRI VEKARIA:  
SHRI R. K. SINHA:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government is considering to reorient medical education to cover the needs of the rural community; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKI):

(a) and (b). While the Government generally feel that there is a need to reorient the present system of medical education, systematic and detailed examination is yet to be undertaken.

दिल्ली में संस्कृत कालेजों के अध्यापकों और कर्मचारियों को वेतन का भुगतान

4586. श्री शिव कुमार झास्त्री : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में स्थित अनेक संस्कृत कालेजों के अध्यापकों और अन्य कर्मचारियों को गत 8 महीनों से उनके वेतन का भुगतान नहीं किया जा रहा है ; और

(ख) यदि हां, तो ऐसी स्थिति के उत्पन्न होने के क्या कारण हैं और उनके वेतन का शीघ्र भुगतान करने के लिए सरकार क्या कार्यवाही कर रही है ?

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उपमंत्रि (श्री डी० पी० यादव) : (क) दिल्ली प्रशासन के अधीन कोई भी संस्कृत कालेज नहीं है। तथापि, संस्कृत संस्थाओं के बारे में, गांव खेड़ा खुर्द की संस्कृत पाठशाला से एक शिकायत मिली थी, जिन्होंने शिक्षा निदेशालय में अपना अनुदान नहीं लिया था। उन्होंने 2 मार्च, 1973, को अपना अनुदान ले लिया है।

(ख) प्रश्न नहीं उठता।

### Amendment to Drama Performance Act

4587 SHRI SAROJ MUKHERJEE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Drama Performance Act of India 1876 was declared void by Allahabad High Court in 1953; and

(b) whether after that judgment, the Act was not amended or enacted in a new form; and

(c) the reasons why Government do not take any action against the Officer of Sub-divisions or talukas, who are withdrawing permission or creating difficulties for staging dramas etc., and asking for the manuscript beforehand through police Officers?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Dramatic Performances Act, 1876 was declared *ultra vires* of the Constitution by Allahabad High Court in 1956 in the case: State v/s Baboo Lal & Others (AIR 1956 Allahabad 571) and not in 1953.